

Practice Note No.44

The Advocates and parties appearing in person are informed that following practice note shall come into force with effect from 14.09.2015.

1. No joint application made for grant of certified copy of Judgment/order and pleadings/ other documents in any proceeding shall be entertained by office. It is mandatory to file separate applications for obtaining certified copy of judgment/order and pleadings/other documents.
2. The certified copy of judgment/order shall be issued as per original without separately appending full title and prayer clauses thereto.
3. Any party desirous of obtaining full title and prayer clauses may apply separately for certified copy of memo of appeal/ Application/ Notice of motion/chamber summons/Petition etc.

Date: 28th August 2015.

By order,

Sd/-
(D.V. Sawant)
Prothonotary & Senior Master
High Court, O.S. Bombay

Sd/-
(R.M. Joshi)
Registrar (Judicial II)
High court, A.S. Bombay